PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1959-L.—16th November, 2018.—The Governor having been pleased to order, under rule 66 of the Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the Kolkata Gazette, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 26 of 2018

THE WEST BENGAL LAND LAWS (REPEALING) BILL, 2018.

A

BILL

_to repeal the Bengal Ghatwali Lands Regulation, 1814, the Bengal Kanungos Regulation, 1816, the Bengal Patwaris Regulation, 1817, the Bengal Kanungos and Patwaris Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821. 

WHEREAS it is expedient to repeal the Bengal Ghatwali Lands Regulation, 1814, the Bengal Kanungos Regulation, 1816, the Bengal Patwaris Regulation, 1817, the Bengal Kanungos and Patwaris Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821;

(Clauses 1, 2.)

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Land Laws (Repealing) Act, 2018.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. The Bengal Ghatwali Lands Regulation, 1814, the Bengal Kanungos Regulation, 1816, the Bengal Patwars Regulation, 1817, the Bengal Kanungos and Patwars Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821, are hereby repealed.

STATEMENT OF OBJECTS AND REASONS.

Since the Bengal Ghatwali Lands Regulation, 1814 (Ben. Reg. XXIX of 1814), the Bengal Kanungos Regulation, 1816 (Ben. Reg. V of 1816), the Bengal Patwars Regulation, 1817 (Ben. Reg. XII of 1817), the Bengal Kanungos and Patwars Regulation, 1819 (Ben. Reg. I of 1819), and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821 (Ben. Reg. VI of 1821), are no more relevant in the present context in the State of West Bengal, it is, therefore, considered necessary and expedient to repeal those regulations, namely, Bengal Regulation XXIX of 1814, Bengal Regulation V of 1816, Bengal Regulation XII of 1817, Bengal Regulation I of 1819, and Bengal Regulation VI of 1821, on the basis of observation made by the State Law Commission, West Bengal.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in the Bill.

KOLKATA:


MAMATA BANERJEE,
Member-in-Charge.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
Secy. to the Govt. of West Bengal,
Law Department.

Published by Law Department, Government of West Bengal and Printed at Samprat Press Ltd. (Government of West Bengal Enterprises), Kolkata 700 056.